CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.I

Excise Appeal No. 85249 of 2013

(Arising out of Order-in-Appeal No. 672/M-II/2012 dated 22/10/2012 passed by the Commissioner of Central Excise, Mumbai-II)

M/s Pepsico India Holdings Pvt Ltd ....Appellant

VERSUS

Commissioner of Central Excise, Mumbai-II ....Respondent

WITH
Excise Appeal No. 85315 of 2015

(Arising out of Order-in-Appeal No. CD/3/M-II/2014 dated 20/10/2014 passed by the Commissioner of CGST & Central Excise, Raigad)

M/s Pepsico(I) Holdings Pvt Ltd ....Appellant

VERSUS

Commissioner of Central Excise, Mumbai-II ....Respondent

WITH
Excise Appeal No. 85534 of 2015

(Arising out of Order-in-Appeal No. CD/39/M-II/2014 dated 17/11/2014 passed by the Commissioner of Central Excise, Mumbai-II)

M/s Pepsico(I) Holdings Pvt Ltd ....Appellant

VERSUS

Commissioner of Central Excise, Mumbai-II ....Respondent

WITH
Excise Appeal No. 85733 of 2015

(Arising out of Order-in-Appeal No. CD/135/M-II/2014 dated 08/12/2014 passed by the Commissioner of Central Excise, Mumbai-II)

M/s Pepsico(I) Holdings Pvt Ltd ....Appellant

VERSUS

Commissioner of Central Excise, Mumbai-II ....Respondent

APPEARANCE:

Shri Gajendra Jain, Advocate for the Appellant
Shri Sanjay Hasija, Superintendent Authorised Representative for the Respondent

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. 86054-86057 / 2020

Date of Hearing: 22.12.2020
Date of Decision: 22.12.2020

Per: C.J. Mathew

These appeals are listed pursuant to the application by the Revenue. In the above appeals, the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeals are disposed off.

(Dictated and pronounced in open court)

(D.M. Misra)
Member (Judicial)

(C.J. Mathew)
Member (Technical)

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